

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 121

CP No. 114/Chd/Chd/2019

IN THE MATTER OF:-

Union of India (Through SFIO)

...Petitioner

Versus

Lotus Refineries Pvt. Ltd.

...Respondent

Under Section: 271(1)(e), CA 2013

Due to paucity of time the matter could not be taken up, hence the matter is adjourned to 15.03.2024.

February 5, 2024
TNV

Sd/-
Court Officer